GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2109

TO BE ANSWERED ON THE 31st JULY, 2018 /SHRAVANA 9, 1940 (SAKA)

AP REORGANISATION ACT, 2014

2109. SHRI JAYADEV GALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Twelfth Schedule to the Andhra Pradesh Reorganisation Act, 2014, mandates the Government to settle matters relating to coal, oil and natural gas and power generation, transmission and distribution between the two States;

(b) if so, the reasons for not fixing a time-frame and settlement of the said issues;

(c) whether the State Government of Andhra Pradesh has referred the issue relating to Singareni Collieries under Section 66 of the AP Reorganisation Act to the Union Government for resolution; and

(d) if so, the reasons for delay in resolving the issue?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a): Yes, Madam.

(b): Twelfth Schedule to the Andhra Pradesh Reorganisation Act, 2014

itself provides time schedule for certain items mentioned therein.

(c) & (d): The objection raised by the Government of Andhra Pradesh on the apportionment of Singareni Collieries has been referred to Mrs. Sheela Bhide Committee constituted by Govt. of Andhra Pradesh (undivided) for apportionment of assets, liabilities & employees of Institutions listed under Schedule IX to the Andhra Pradesh Reorganisation Act, 2014.

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